

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75883 of 2019

(Arising out of Order-in-Appeal No. 04/GHY/CE(A)/GHY/2019 dated 21.01.2019 passed by Commissioner (Appeals), CGST, Central Excise, & Customs, Guwahati.

M/s North Eastern Security Service (NESS) Pvt. Ltd,

Thakuria Building, Suraj Nagar,
P.O.- Khanapara, G. S. Road,
Guwahati-781022.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Guwahati.

5th Floor Customs House, Nilamoni Phukan Path,
Christian Basti, Guwahati-781005.

...Respondent

**..
APPEARANCE :**

None, for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75867/2021

DATE OF HEARING : 23.12.2021

DATE OF DECISION : 23.12.2021

P. K. Choudhary:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Tushar